

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/148(AHM)2021 in CP(IB) 537 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2021**

Name of the Company: Manish Kumar Bhagat
Liquidator of Gupta Dyeing & Printing Mills
Pvt. Ltd.
V/s
Punjab National Bank & Ors.

Section 60(5) of the Insolvency and Bankruptcy Code, 2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 16.06.2021


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 3rd day of May, 2021


MANORAMA KUMARI
MEMBER JUDICIAL